Public Announcement cum Corrigendum to Detailed Public Statement (DPS)
For the attention of the Equity Shareholders of

SOMA TEXTILES AND INDUSTRIES LIMITED

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CIN: L51909WB1940PLC010070

This Public Announcement cum Corrigendum to the DPS is being issued by **Arihant Capital Markets Limited** ("Manager to the Offer") on behalf of **KGPL Industries & Finvest Private Limited ("Acquirer")** in respect of the Open Offer to the Equity Shareholders of **Soma Textiles And Industries Limited ("Target Company")** pursuant to and in compliance with Regulation 3(1) read with Regulation 3(3) and 13(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and amendments thereto ("SEBI SAST Regulations"). This Corrigendum should be read in conjunction with the DPS published on November 23, 2016 in publications (a) Business Standard, all India English and Hindi editions; (b) Duranta Bharta, Kolkata Bengali edition; and (b) Mumbai Lakshwadeep, Mumbai Marathi edition.

The terms used in this Corrigendum to the DPS have the same meaning assigned to them in the DPS issued earlier, unless otherwise specified.

UPWARD REVISION OF THE OFFER PRICE

The Acquirer, in consultation with the Manager to the Offer, has revised the offer price upwards from the existing Rs. 7.50 per Equity Share. The revised offer price is payable to the shareholders as under :

(a) Rs. 10.16 per Equity Share (*inclusive of interest of Rs. 2.20*) to the shareholders in respect of Equity Shares held by them in the Target Company as on March 14, 2014 and which are continued to be held as on date and are validly tendered / accepted in the open offer

(b) Rs. 7.96 In respect of remaining Equity Shares not falling under (a) above which are validly tendered/accepted in the open offer

Funds requirements

Consequent to upward revision in the offer price, the maximum purchase consideration payable by the Acquirer in case of full acceptance of this Offer would be Rs. 8,72,59,972.80 (Rupees Eight Crore Seventy Two Lakhs Fifty Nine Thousand Nine Hundred Seventy Two and Paise Eighty only) for acquisition of 85,88,580 Equity Shares at the revised offer price as indicated above.

Revision in Escrow Account

In accordance with the provisions of SEBI SAST Regulations, the Acquirer has enhanced the value of the Escrow Account and has deposited additional Rs. 60,00,000/- (Rupees Sixty Lakhs only) with ICICI Bank Limited, Backbay Reclamation branch, Mumbai. The Acquirer has duly empowered the Managers to the Offer to realise the value of the Escrow Account in terms of Regulation 21(1) of the SEBI SAST Regulations.

As a result, the total amount in escrow maintained in compliance with the SEBI SAST Regulations is Rs. 2,22,00,000/- (Rupees Two Crore Twenty Two Lakhs only) which is more than 25% of the offer size.

SCHEDULE OF ACTIVITIES

Activity	Original Schedule	Revised Schedule
Public Announcement Date	Wednesday, November 16, 2016	Wednesday, November 16, 2016
Detailed Public Statement Date	Wednesday, November 23, 2016	Wednesday, November 23, 2016
Filing of draft Letter of Offer with SEBI	Wednesday, November 30, 2016	Wednesday, November 30, 2016
Last date for competing offer	Thursday, December 15, 2016	Thursday, December 15, 2016
SEBI observations on draft LOF	Thursday, December 22, 2016	Tuesday, January 24, 2017
Identified Date (only for the purpose of determining the shareholders to whom the LOF shall be sent)	Monday, December 26, 2016	Friday, January 27, 2017
Date by which LOF will be despatched to the shareholders	Monday, January 2, 2017	Friday, February 3, 2017
Last date by which the Board of TC shall give its recommendation	Thursday, January 5, 2017	Wednesday, February 8, 2017
Issue Opening Advertisement Date	Friday, January 6, 2017	Thursday, February 9, 2017
Date of commencement of tendering period (open date)	Monday, January 9, 2017	Friday, February 10, 2017
Date of expiry of tendering period (closure date)	Friday, January 20, 2017	Thursday, February 23, 2017
Date by which all requirements including payment of consideration would be completed	Monday, February 6, 2017	Friday, March 10, 2017

Reference to the various dates as mentioned in the Public Announcement, DPS should be read as per revised activity schedule mentioned above. All other terms and conditions remain unchanged.

The Acquirer accept full responsibility for the information contained in this Public Announcement cum Corrigendum and also for the fulfillment of their obligations laid down in the SEBI SAST Regulations. A copy of this Public Announcement cum Corrigendum will be available at SEBI website at http://www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirer

ARIHANT capital markets ltd.

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Contact Persons: Mr. Satish Kumar P. / Mr. Ankur Sharma

Place : Mumbai
Date : January 30, 2017